

**In The Court of Smt. Priyanka Saikia, Munsiff No. 2,
Sonitpur, Tezpur**

Case No: T.S. 16/2011

Smti Rani Hazarika

-vs-

Sri Ranjan Kr. Das and others

28-06-2022

Both sides are represented.

Seen a joint Petition vide No.1191/2022 under Order XXIII Read with Sec.151 of CPC to dispose of the suit and to pass a compromise decree basing upon the terms and conditions enumerated in the Compromise Petition. The petition is accompanied by an affidavit.

Plaintiff and defendants are physically present along with their engaged counsels.

Heard both sides along with the Learned Counsels from both sides.

They have stated that they have amicably settled the matter upon the terms and conditions mentioned in this compromise petition together with a Map as "X" and praying to draw up a compromise decree in view of the above terms of the compromise petition dated 28.06.2022 executed between the parties. The petition is duly signed by both the parties.

Perused the compromise petition together with a Map as 'X' submitted by the both parties. Tag the same with the Case record.

In view of the execution of the compromise petition and on being satisfied with the volition of both the sides, I deem it fit to allow the above mentioned petition.

The case is disposed of in view of the compromise petition executed between both the sides.

The compromise petition together with a Map as 'X' shall form the part of the decree.

Prepare a decree on compromise accordingly within 15 (fifteen) days from today, on the above mentioned terms and conditions that will form part of the decree. No cost.

The instant suit is disposed of on compromise.

The office is to do the needful.